

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.488/93

Friday, the fourth day of March, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)

MR. P.V. VENKATAKRISHNAN MEMBER (ADMINISTRATIVE)

D. Madhavaraj S.No. 88  
Plumber Khalasi, C/o IOW Erode,  
Southern Railway, Erode-2

Applicant

By Advocate Mr. P. Ramakrishnan

vs.

1. Union of India represented by the  
General Manager, Southern Railway,  
Madras

2. The Sr. Divisional Personnel Officer  
Southern Railway, Palghat

3. The Inspector of Works, Southern Railway  
Erode

Respondents

By Advocate Mr. P.A. Mohammed

ORDER

N. DHARMADAN - J

Applicant is working as a Plumber Khalasi Helper in the office of the third respondent at Erode. He is a member belonging to S.T. community. His main grievance is that the benefits available to S.T. employee in the Southern Railway have not been made available to him for advancement of service career.

2. At the time when the case was taken up for final hearing, the learned counsel for respondents brought to our notice the statement in the reply that the Railway is prepared to grant to the applicant all the service benefits available to a S.T. employee in the Southern Railway provided the applicant produces a certificate from the competent authority to satisfy them that the applicant belongs to a S.T. community.

3. The learned counsel for applicant also submitted that within a limited period prescribed by the Tribunal the applicant will produce necessary certificate.

4. Having regard to the above submission, we are satisfied that the application can be disposed of with appropriate directions. In the result, we dispose of this case with the direction to the applicant to produce a community certificate obtained from the competent authority stating that he belongs to S.T. community. This shall be produced within a reasonable period from the date of receipt of the copy of this order. It goes without saying that if such a certificate is produced before the second respondent to satisfy the Railway that the applicant really belongs to S.T. Community, he shall grant all such benefits as may be available to a S.T. employee under the orders of the Government of India issued from time to time and accepted by the Railway, to the applicant from the date he is eligible for the same in terms of the orders referred to above as expeditiously as possible without any delay.

5. The application is disposed of as above.

6. There shall be no order as to costs.

  
Venkatakrishnan

(P.V. VENKATAKRISHNAN)  
MEMBER (ADMINISTRATIVE)

  
N. Dharmadhan  
4.3.94

(N.DHARMADHAN)  
MEMBER (JUDICIAL)

4.3.94

kmm